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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 944 OF 2012
CUTTACK, THIS THE 19th DAY OF DECEMBER, 2012

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Sri Kulamani Patra,
Aged about 34 years,
S/o. Late Srihari Patra,
Vill/Po.Nandapada,
Via-Lahunipara,
Dist.Sundargarh,
Odisha-770040
Ex-GDSMD,
Gopna BO.

.....Applicant

(By Advocate(s) : Mr.P.K.Padhi)

VERSUS

Union of India

1. Represented through
The Secretary Cum Director General of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi-110 116.
2. Director of Postal services,
Sambalpur Region,
At/Po/Dist. Sambalpur,
Odisha,
Pin-768001
3. Senior Superintendent of Post Offices,
Sundargarh Division,
At/Po/Dist. Sundargarh,
Odisha-770 001.

..... Responder ts

(By Advocate :Ms.S.Mohapatra)



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O R D E R (oral)

A.K.PATNAIK, MEMBER (J)

Heard Mr.P.K.Padhi, Learned Counsel for the Applicant and Ms.S.Mohapatra, Learned Additional Standing Counsel appearing for the Respondents and perused the records.

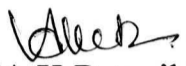
2. As it appears from the record in a disciplinary proceedings under Rule 10 of the Gramin Dak Sevaks (Conduct and Employment) Rules, 2001, vide order under Annexure-A/1 dated 30.11.2012 the applicant was removed from service with immediate effect. According to the applicant he has received the copy fo the order on 11.12.2012 and preferred appeal to the Respondent No.2 on 13.12.2012. Thereafter he has filed this OA on 18th December, 2012 seeking direction to the to the Respondent No.2 to dispose of the appeal within a stipulated period preferably within 60 days with a reasoned and speaking order.

3. In view of the prayer made in the OA so also this OA being premature Miss. Mohapatra, Learned Additional Standing Counsel appearing for the Respondents has vehemently opposed the maintainability of this OA. I find that the applicant has preferred appeal on 13.12.2012 and before the appeal could reach the authority he has approached this Tribunal by filing the present OA on 18th

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December, 2012 to direct the Respondent No.2 to dispose of the appeal. Hence this OA stands dismissed being premature. No costs.


(A.K. Patnaik)
Member (Judicial)

